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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1968/2001

Tuesday, this the 7th day of August, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Bhagwat Swaroop  
S/O Late Tara Chand  
R/O Vill & Post-Daulatpur  
New Delhi-43.

..Applicant

(By Advocate: Shri A.K. Trivedi)

Versus

1. Union of India  
Through its Secretary  
Ministry of Defence  
South Block, New Delhi
2. The Director General  
Defence Research & Development  
Organisation, HQs  
New Delhi
3. The Director  
Defence Institute of Fire Research  
Research & Development Organization  
Brig. S K Majumdar Marg,  
Timarpur-54.

..Respondents

O R D E R (ORAL)

By Hon'ble Shri Ashok Agarwal:-

Applicant was initially appointed as Fireman Grade-II w.e.f. 19.7.1966. He was promoted as Fireman Grade-I on 18.2.1970, as Fire Engine Driver on 30.7.1980, as Assistant Crash Tender Operator (ACTO) on 15.10.1986, as Fire Supervisor on 17.10.1989 and as Civilian Assistant Fire Master (CAFIM) on 3.12.1997. By an order passed on 26.3.1998 at Annexure A-1, the posts of Supervisor (Fire) and CAFIM have been restructured into the cadre of Fire Supervisor. A similar order of restructuring had been made in the Army Ordnance Corps. On representations being made against the said restructuring, an order of 3.2.2000 has been issued at Annexure A-5 whereby the

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aforesaid restructuring has been kept in abeyance and the post of Supervisor (Fire) has been restructured as Fire Master and that of CAFM as Fire Supdt. A similar order has so far not been issued in DRDO. Applicant has submitted his representation against the restructuring on 30.4.1998 at Annexure A-2. No decision thereon has so far been taken.

2. In the circumstances, we find that interest of justice will be duly met by disposing of the present OA at the admission stage itself even without issue of notice with a direction to the respondents to take a decision on the aforesaid representation at Annexure A-2 and communicate the same to the applicant expeditiously and in any event within a period of two months from the date of service of a copy of this order. We direct accordingly.

3. Present OA is disposed of in the aforesated terms.

*S.A.T. Rizvi*

(S.A.T. Rizvi)  
Member (A)

/sunil/

*Ashok Agarwal*  
(Ashok Agarwal)  
Chairman